

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

22. C.P.(IB)-645(MB)/2022

CORAM: SHRI. H.V.SUBBA RAO, MEMBER (J)  
SMT. ANURADHA SANJAY BHATIA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **10.08.2022**

NAME OF THE PARTIES: QUESS CORP LIMITED

Vs.

WELKIN IT SERVICES PRIVATE LIMITED

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

Mr. Aviral Dhirendra counsel appearing for the Operational Creditor, Mr. Prakhar Tandon i/b Adv. Agam H Maloo, counsel appearing for the Corporate Debtor are present through virtual hearing.

Counsel appearing for the Operational Creditor brought to the notice of this bench that the Corporate Debtor is already undergoing CIRP before this Bench in another Company petition bearing No. C.P. 1285/2021 vide admission order dated 14.07.2022.

In view of the above admission order, the present Company Petition becomes **infructuous and disposed** of granting liberty to the Operational Creditor to put forth their claim before the IRP subject to limitation.

Sd/-  
ANURADHA SANJAY BHATIA  
Member (Technical)

Sd/-  
H.V.SUBBA RAO  
Member (Judicial)

/SKS/